

Seventeenth Series, Vol. XXIII No.11

Monday, March 13, 2023
Phalguna 22, 1944 (Saka)

LOK SABHA DEBATES
(English Version)

Eleventh Session
(Seventeenth Lok Sabha)



(Vol. XXIII contains Nos.11 to 20)

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NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Monday, March 13, 2023/ Phalgunā 22, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

OBITUARY REFERENCES

[Translation]

HON. SPEAKER: Hon. Members, with profound grief, I have to inform the House about the passing away of four of our former colleagues.

Shri Brijendra Pal Singh was a Member of the 7th Lok Sabha from the Sambhal Parliamentary Constituency of Uttar Pradesh. Shri Brijendra Pal Singh was a Member of the Uttar Pradesh Legislative Assembly for three terms. He also served as a Minister in the Government of Uttar Pradesh. Shri Brijendra Pal Singh passed away on November 25, 2022 at Moradabad at the age of 74.

Shri Anand Ratna Maurya was a Member of the Tenth, Eleventh and Twelfth Lok Sabha representing the Chandauli Parliamentary Constituency of Uttar Pradesh.

Shri Maurya served as a Member of various Parliamentary Committees including Committee on External Affairs and Committee on Estimates.

Shri Anand Ratna Maurya ji passed away on the 20th January, 2023 in Ghaziabad at the age of 67 years.

Shri Siddheshwar Prasad was a Member of the Third, Fourth and Fifth Lok Sabha representing the Nalanda Parliamentary Constituency of Bihar. Shri Prasad was a member of the Committee on Government Assurances and Rules Committee. He also served as Deputy Minister in the Ministry of Irrigation and Power and in the Ministry of Industrial

Development in the Union Government. Shri Siddheshwar Prasad also remained the Governor of Tripura from the year 1995 to 2000.

Shri Siddheshwar Prasad passed away on 22th January, 2023 at the age of 94 years in Patna.

Shrimati J. Jamuna was a Member of the Ninth Lok Sabha representing the Rajahmundry Parliamentary Constituency of Andhra Pradesh. A veteran film actor, Smt. Jamuna had acted in several Telugu, Tamil, Kannada and Hindi films and worked for promotion of performing arts.

Shrimati J. Jamuna ji passed away on the 27th January, 2023 in Hyderabad at the age of 86. We deeply mourn the loss of our former colleagues and convey our condolences to their bereaved families.

Now, this House will remain silent for some time in respect of the departed souls.

11.02 hrs

The Members then stood in silence for a short while.

HON. SPEAKER: Om Shanti: Shanti: Shanti:

... (Interruptions)

[Translation]

HON. SPEAKER: Shri Raj Nath Singh ji.

... *(Interruptions)*

11.03 hrs

At this stage, Shri Adhir Ranjan Chowdhury, Shri Kodikunnil Suresh, Dr. T. Sumathy (A) Thamizhachi Thangapandian and some other hon. Members came and stood on the floor near the Table.

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH):

Hon. Speaker Sir, as a Member of this House, Shri Rahul Gandhi has made an attempt to defame India by speaking in London that democracy in India is totally crumbling and foreign powers should come forward to save India's democracy.... *(Interruptions)* He has tried to hurt India's dignity, and reputation....*(Interruptions)*

Hon. Speaker Sir, I would demand that this behavior of his must be condemned by the entire House and that he should be directed by the Chair to come to forum of the Parliament and apologize for this. I would like to request this to you....*(Interruptions)*

HON. SPEAKER: Question Hour.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, please take your seats.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, this is Question Hour. Please take your seats.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, this is Question Hour. I request you all to please take your seats.

...(Interruptions)

HON. SPEAKER: Do you want to speak something?

...(Interruptions)

MINISTER OF PARLIAMENTARY AFFAIRS; MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):

India is the Mother of Democracy (Interruptions) In our Karnataka, Vishwa Guru Basavanna has... (Interruptions)

HON. SPEAKER: The Minister of Parliamentary Affairs wants to say something.

...(Interruptions)

SHRI PRALHAD JOSHI: An Anubhav Mandapam... (Interruptions) which the Prime Minister repeatedly mentions....(Coming from such a country, Shri. Rahul Gandhi, an Hon. Member of the House, on the soil of a foreign country, he is speaking against the Speaker. (Interruptions) he is casting aspersions on the Speaker. ... (Interruptions) He Cast aspersions on the Chair....(Interruptions) Sir, his mike was on....((Interruptions) You gave him full opportunity to speak.... (Interruptions) He spoke the complete thing....(Interruptions) I would like to ask him that [English] who was in power when the Fundamental Rights were suspended during Emergency?... (Interruptions) [Translation] What had happened to the Democracy?... (Interruptions) When leaders like Sharad Pawar, Pranab Mukherjee, under the Chairmanship of Dr. Manmohan Singh had promulgated an Ordinance,

then he had torn it in front of all the media and it was called a nonsense...*(Interruptions)* where was democracy at that time?...*(Interruptions)* [English] Where was democracy when the then Prime Minister looked helpless?... *(Interruptions)* [Translation] When such a person got the full opportunity, he demanded intervention on the internal matter of India... *(Interruptions)* He sought intervention of the foreign powers, intervention of Europe and America in India...*(Interruptions)* I totally condemn this....*(Interruptions)* The entire House must condemn this....*(Interruptions)* Even if there is anything smallest*, then Rahul Gandhi should come to this House and apologize....*(Interruptions)* We demand this....*(Interruptions)* Under the leadership of Prime Minister, Shri Narendra Modi, I can say this way too...*(Interruptions)*

HON. SPEAKER: Hon. Members, please take your seat.

... *(Interruptions)*

SHRI PRALHAD JOSHI: Modi ji's programme has taken place in this country....*(Interruptions)*

HON. SPEAKER: Hon. Members, please let the House function.

... *(Interruptions)*

SHRI PRALHAD JOSHI: those who are elected....*(Interruptions)* the Prime Minister of the Congress was the Prime Minister of the country....*(Interruptions)*

*Not recorded

HON. SPEAKER: Hon. Members, it is not appropriate to come to the Well and raise slogans.

...(Interruptions)

SHRI PRALHAD JOSHI: He is our elected Prime Minister....(Interruptions) He has been criticized....(Interruptions)

HON. SPEAKER: Please go back to your seats now. Everyone will be given ample time and opportunity. This House belongs to you all.

... (Interruptions)

SHRI PRALHAD JOSHI: In this 75 year old country, no Prime minister or Government tries to stop criticism...(Interruptions), we people, accept criticism....(Interruptions)

HON. SPEAKER: The people of this country have deep faith in democracy. The Members of Parliament of the world and the Speakers of the world believe that India's democracy is empowered and robust.

...(Interruptions)

SHRI PRALHAD JOSHI: But the person who went outside and,said that Democracy (Interruptions) tried to....(Interruptions) The person goes out and speaks like that... (Interruptions)

HON. SPEAKER: The house belongs to you all. The people of this country have deep faith in democracy. The Members of Parliament of the world and the Speakers of the world believe that India's democracy is empowered and robust.

...(Interruptions)

SHRI PRALHAD JOSHI: He should be condemned. Rahul Gandhi must apologize. ...*(Interruptions)*

HON. SPEAKER: You have the freedom to speak outside. Go back to your seats. I will allow you to speak.

...*(Interruptions)*

HON. SPEAKER: All of you all go back to your respective seats. I am allowing you to speak.

...*(Interruptions)*

1* WRITTEN ANSWERS TO QUESTIONS
(Starred Question Nos. 161 to 180
Unstarred Question Nos. 1841 to 2070)
(Page No. 15 to 771)

[Translation]

HON. SPEAKER: The House is adjourned till Fourteen of the Clock.

11.09 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

* For Questions, please refer to Master copy of English version, placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

[English]

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Rajendra Agrawal in the Chair)

... (Interruptions)

14.0¼ hrs

At this stage, Dr. T. Sumathy (A) Thamizhachi Thangapandian, Shri B. Manickam Tagore and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

14.0½ hrs

MESSAGE FROM THE PRESIDENT

[Translation]

HON. CHAIRPERSON: I have to inform the House that the Hon. Speaker has received the following message from the Honorable President:

"I am immensely pleased to acknowledge the Motion of thanks expressed by the hon. Members of Lok Sabha for my Address to both Houses of Parliament on 31st January, 2023."

... (Interruptions)

14.01 hrs

PAPERS LAID ON THE TABLE

HON. CHAIRPERSON: Now the papers will be laid on the table.

Item No 03- Shri Arjun Munda.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL) on behalf of the Minister of Tribal Affairs (Shri Arjun Munda) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 338A (6) of the Constitution:-

- (i) Special Report by the National Commission for Scheduled Tribes on Indira Sagar Polavaram Project Affected Tribal People.
- (ii) Action Taken Memorandum on the Special Report by the National Commission for Scheduled Tribes on Indira Sagar Polavaram Project Affected Tribal People.

[Placed in Library, See No. LT 9073/17/23]

- (iii) Special Report by the National Commission for Scheduled Tribes on the Status of measures taken by the Government of Odisha and Steel Authority of India (Rourkela Steel Plant) on Rehabilitation & Resettlement of Displaced Tribals.

- (iv) Action Taken Memorandum on the Special Report by the National Commission for Scheduled Tribes on the Status of measures taken by the Government of Odisha and Steel Authority of India (Rourkela Steel Plant) on Rehabilitation & Resettlement of Displaced Tribals.
- (2) Two delay statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library, See No. LT 9074/17/23]

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI RAO INDERJIT SINGH): Sir I beg to lay on the Table:-

- (1) A copy of the Notification No. 1-CA(5)/73A/2022 (Hindi and English Versions) published in Gazette of India dated 23rd December, 2022 containing corrigendum to Notification No. 1-CA(5)/73A/2022 (in English version only) dated 29th September, 2022.

[Placed in Library, See No. LT 9075/17/23]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurugram, for the year 2021- 2022, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Corporate Affairs, Gurugram, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 9076/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI PRAHALAD SINGH PATEL) laid on the table a copy of the detailed demands for grants (hindi and english versions) of the ministry of food processing industries for the year 2023-2024.

[Placed in Library, See No. LT 9077/17/23]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL) ON BEHALF OF (SHRI ASHWINI

KUMAR CHOUBEY) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2021-2022, alongwith audited accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9078/17/23]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9079/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society of Mumbai and The Library of the Asiatic Society of Mumbai, Mumbai, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society of Mumbai and The Library of the Asiatic Society of Mumbai, Mumbai, for the year 2021-2022.

[Placed in Library, See No. LT 9080/17/23]
...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY) laid on the Table:-

- (1) A copy of the Securities and Exchange Board of India (Employees' Service) (Third Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2022/111 in Gazette of India dated 2nd January, 2023 under Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT 9081/17/23]

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-
- (i) Notification No. 329/IFSCA/Bullion MIIs/2021-22

published in Gazette of India dated 9th December, 2022, notifying renewal of Bullion Exchange.

- (ii) Notification No. IFSCA/2020-21/India INX/120 published in Gazette of India dated 23rd December, 2022, notifying renewal of India International Exchange.
- (iii) Notification No. IFSCA/2020-21/India ICC/126 published in Gazette of India dated 23rd December, 2022, notifying renewal of India International Clearing Corporation.
- (iv) The International Financial Services Centres Authority (Appointed Actuary) Regulations, 2022, published in Notification No. IFSCA/2022-23/GN/REG028 in Gazette of India dated 13th January, 2023.
- (v) The International Financial Services Centres Authority (Insurance Products and Pricing) Regulations, 2022, published in Notification No. IFSCA/2022-23/GN/REG029 in Gazette of India dated 13th January, 2023.
- (vi) The International Financial Services Centres Authority (Investment by International Financial Service Centre Insurance Office) Regulations, 2022, published in Notification No. IFSCA/2022- 23/GN/REG030 in Gazette of India dated 13th January, 2023.
- (vii) The International Financial Services Centres Authority

(Maintenance of Insurance Records and Submission of Requisite Information for Investigation and Inspection) Regulations, 2022, published in Notification No. IFSCA/2022-23/GN/REG031 in Gazette of India dated 13th January, 2023.

(viii) The International Financial Services Centres Authority (Manner of Payment and Receipt of Premium) Regulations, 2022, published in Notification No. IFSCA/2022-23/GN/REG032 in Gazette of India dated 13th January, 2023.

(ix) The International Financial Services Centres Authority (Preparation and Presentation of Financial Statements of International Financial Service Centre Insurance Offices) Regulations, 2022, published in Notification No. IFSCA/2022-23/GN/REG033 in Gazette of India dated 13th January, 2023.

[Placed in Library, See No. LT 9082/17/23]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI BHANU PRATAP SINGH VERMA) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Micro, Small a Medium Enterprises for the year 2023-2024.

- (2) Output-Outcome Monitoring Framework of the Ministry of Micro Small and Medium Enterprises for the year 2023-2024.

[Placed in Library, See No. LT 9083/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI) laid on the Table a copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2021- 2022, alongwith audited accounts.

[Placed in Library, See No. LT 9084/17/23]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION; AND MINISTER OF STATE IN THE MINISTRY OF COOPERATION (SHRI B. L. VERMA) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Development North Eastern Region for the year 2023-2024.
 - (ii) Output-Outcome Monitoring Framework of the

Ministry Development of North Eastern Region for the year 2023-2024.

[Placed in Library, See No. LT 9085/17/23]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Agriculture Marketing Corporation Limited, Guwahati, for the year 2019-2020, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Agriculture Marketing Corporation Limited, Guwahati, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 9086/17/23]

...(interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Dharwad, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute

of Information Technology, Dharwad, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9087/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhopal, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhopal, for the year 2021-2022.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9088/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by

the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2021-2022.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9089/17/23]

- (7) (i) A copy each of the Annual Reports (Hindi and English versions) of the Indian Institute of Information Technology, Senapati, for the years 2019-2020, 2020-2021 and 2021-2022.

- (ii) A copy each of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Senapati, for the years 2019-2020, 2020-2021 and 2021-2022, together with Audit Report thereon.

- (iii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Senapati, for the years 2019-2020, 2020-2021 and 2021-2022.

- (8) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 9090/17/23]

- (9) (i) A copy of the Annual Report (Hindi and English

versions) of the Indian Institute of Information Technology, Vadodara, for the year 2021-2022, alongwith audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Vadodara, for the year 2021-2022.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 9091/17/23]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2021-2022, alongwith audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2021-2022.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 9092/17/23]

(13) (i) A copy of the Annual Report (Hindi and English

versions) of the Dr. B R Ambedkar National Institute of Technology, Jalandhar, for the year 2021-2022, alongwith audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B R Ambedkar National Institute of Technology, Jalandhar, for the year 2021-2022.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 9093/17/23]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2021-2022, alongwith audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2021-2022.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 9094/17/23]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tadepalligudem, Andhra Pradesh, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tadepalligudem, Andhra Pradesh, for the year 2021- 2022.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 9095/17/23]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 9096/17/23]

...(interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the

Companies Act, 2013:-

- (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2021- 2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library, See No. LT 9097/17/23]
- (3) A copy of the Debts Recovery Tribunals and Debts Recovery Appellate Tribunals Electronic Filing (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.79(E) in Gazette of India dated 1st February, 2023 under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993.
- [Placed in Library, See No. LT 9098/17/23]
- (4) A copy of the Notification No. F.No. IRDAI/RI/1/189/2023 (Hindi and English versions) published in Gazette of India dated 31st January, 2023, notifying “Obligatory cession for the financial year 2023-2024” under sub-section (3) of Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library, See No. LT 9099/17/23]

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, for the year 2021-22, together with Audit Report thereon.

[Placed in Library, See No. LT 9100/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI NISITH PRAMANIK) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2023-2024.

[Placed in Library, See No. LT 9101/17/23]

...(Interruptions)

14.03 hrs

BUSINESS ADVISORY COMMITTEE

40th Report

(English)

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER

OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I beg to present the 40th Report of the Business Advisory Committee.

14.04 hrs

**STANDING COMMITTEE ON AGRICULTURE, ANIMAL
HUSBANDRY AND FOOD PROCESSING**

51st to 56th Reports

[Translation]

SHRI DEVJI PATEL (JALAUUR): I beg to present the following Reports (Hindi and English versions) (17th Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23):-

- (1) 51st Report on Demands for Grants (2023-24) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (2) 52nd Report on Demands for Grants (2023-24) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) 53rd Report on Demands for Grants (2023-24) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries)
- (4) 54th Report on Demands for Grants (2023-24) of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (5) 55th Report on Demands for Grants (2023-24) pertaining to the Ministry of Food Processing Industries.
- (6) 56th Report on Demands for Grants (2023-24) pertaining to the Ministry of Cooperation.

... (*Interruptions*)

14.05 hrs

**STANDING COMMITTEE ON LABOUR, TEXTILES AND
SKILL DEVELOPMENT**

41st to 43rd Reports

SHRI GANESH SINGH (SATNA): Hon. Chairperson Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

1. 41st Report on 'Demands for Grants (2023-24)' of the Ministry of Labour & Employment.
 2. 42nd Report on 'Demands for Grants (2023-24)' of the Ministry of Textiles.
 3. 43th Report on 'Demands for Grants (2023-24)' of the Ministry of Skill Development and Entrepreneurship.
-

14.05½ hrs

STANDING COMMITTEE ON RAILWAYS

14th Report

SHRI RADHA MOHAN SINGH (EAST CHAMPARAN): Hon. Chairperson Sir, I beg to present the Fourteenth Report (Hindi and English versions) of the Standing Committee on Railways on 'Demands for Grants (2023-24) of the Ministry of Railways'.

14.06 hrs

**STANDING COMMITTEE ON TRANSPORT, TOURISM AND
CULTURE**
339th to 343rd Reports

[English]

SHRI MARGANI BHARAT (RAJAHMUNDRY): Sir, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Thirty-ninth Report on Demands for Grants (2023-24) of Ministry of Civil Aviation.
- (2) Three Hundred Fortieth Report on Demands for Grants (2023-24) of Ministry of Culture.
- (3) Three Hundred Forty-first Report on Demands for Grants (2023-24) of Ministry of Ports, Shipping and Waterways.
- (4) Three Hundred Forty-second Report on Demands for Grants (2023-24) of Ministry of Road Transport and Highways.
- (5) Three Hundred Forty-third Report on Demands for Grants (2023-24) of Ministry of Tourism.

... (*Interruptions*)

14.07 hrs

STATEMENT BY MINISTER

Status of implementation of the Recommendations contained in the 36th Report of the Standing Committee on Labour, Textiles and Skill Development on 'Implementation of Pradhan Mantri Kaushal Vikas Yojana' pertaining to the Ministry of Skill Development and Entrepreneurship*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Rajeev Chandrasekhar, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Labour, Textiles and Skill Development on 'Implementation of Pradhan Mantri Kaushal Vikas Yojana' pertaining to the Ministry of Skill Development and Entrepreneurship.

... (*Interruptions*)

* Laid on the Table and also placed in Library. See No. LT 9072/17/23

[Translation]

HON. CHAIRPERSON: Item No. 21, Shri Pankaj Chaudhary.

... (*Interruptions*)

14.08 hrs

**UNION TERRITORY OF JAMMU AND KASHMIR BUDGET,
2023-24**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): Hon. Chairperson Sir, On behalf of Smt. Nirmala Sitharaman, I beg to lay on the Table the Statement (Hindi and English versions) of Estimated Receipts and Expenditure of the Union Territory of Jammu and Kashmir for the year 2023-24.

HON. CHAIRPERSON: Item No. 22, Shri Pankaj Chaudhary.

... (*Interruptions*)

14.08½ hrs

**DEMANDS FOR SUPPLEMENTARY GRANTS (THE UNION
TERRITORY OF JAMMU AND KASHMIR), 2022-23**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): Hon. Chairperson Sir, on behalf of Smt. Nirmala Sitharaman, I beg to lay on the Table, a Statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Union Territory of Jammu and Kashmir for the year 2022-23.

HON. CHAIRPERSON: Item No. 22, Shri Pankaj Chaudhary.

... *(Interruptions)*

14.09 hrs

**DEMANDS FOR SUPPLEMENTARY GRANTS,
SECOND BATCH, 2022-23**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY):** Hon. Chairperson Sir, on behalf of Smt. Nirmala Sitharaman, I beg to lay on the Table a statement (Hindi and English versions) showing the Supplementary Demands for Grants – Second Batch, for the year 2023-24.

HON. CHAIRPERSON: Hon. Members, Hon. Speaker has received notices of Adjournment Motion on certain matters. Hon. Speaker has not allowed any notice of Adjournment Motion.

... (*Interruptions*)

14.10 hrs

MATTERS UNDER RULE 377*

HON. CHAIRPERSON: With reference to the Matters placed on the Table under Rule 377, Permission is granted to Members whose names have been approved. They should Table their approved text in writing within 20 minutes.

(i) Regarding setting up of a centre of National Institute of Electronics and Information Technology in Maharajganj Parliamentary Constituency

SHRI JANARDAN SINGH SIGRIWAL (MAHARAJGANJ):

There is no institution providing foundation courses, diplomas, advanced diploma courses, and high-quality education and training in the field of computers, information technology, or electronics for youth, young women, students in my parliamentary constituency Maharajganj Lok Sabha, Bihar. Due to the absence of such institutions, students in my parliamentary constituency who are interested in the fields of computers, information technology, or electronics have to go

*Treated as laid on the table.

outside for education and training. Every year, thousands of students from my parliamentary constituency go to distant areas for education and training in this field. In this situation, young men and women who pursue education and training have to face various kind of challenges. Along with this, they also have to bear the burden of excessive financial expenses.

I, therefore, request the Hon. Minister that to establish centre of National Institute of Electronics and Information Technology (NILET), functioning under the Ministry of Electronics and Information Technology, Government of India, This center should be established at Jalalpur block headquarters, Jalalpur, under Saran district, Baniapur block headquarters, Baniapur, or Maharajganj sub-division headquarters, Maharajganj under Siwan district.

(ii) Need to ensure execution of works under the Jal Jeevan Mission in Kanker Parliamentary Constituency as per specified norms

SHRI MOHAN MANDAVI (KANKER): Under the ambitious plan of Government of India and Hon. Prime Minister's dream Project Jal Jeevan Mission, I have been continuously receiving complaints from the public representatives in the area about the irregularities in the pipeline expansion and water tank construction works being done in my parliamentary constituency, Kanker (Chhattisgarh). Construction agencies working under the Jal Jeevan Mission are neglecting the

quality of materials used in the ongoing work. Substandard materials are being used, resulting in substandard work being carried out. The geographical texture of the site for this dream project has not been taken care of in the villages of many habitations in my parliamentary constituency, nor is it being worked out on the basis of approved estimates. My parliamentary constituency is a tribal dominated area. The dream of the people of this place of tap water in every household seems to go unfulfilled in the face of irregularities. It is, therefore, requested that strict guidelines may be issued so that this dream project of the Hon'ble Prime Minister may achieve desired results within a stipulated time period.

(iii) Regarding restarting production in Indian Copper Complex Plant at Ghatsila, Jharkhand

SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR): Hindustan Copper Limited (HCL) Indian Copper Complex (ICC) located in Ghatshila block (Maubhandar) under East Singhbhum district is a plant established since years 1932. The said plant is lying closed for the last 3 years because ICC plant has production work from the copper concentrate ore supplied from the same Malajkhand unit of HCL. Unfortunately, HCL is selling copper concentrate ore directly to the market instead of supplying to ICC unit for a long time. ICC Smelter is closed due to lack of concentrate ore. It seems that HCL Management is making up its mind to sell the plant due to which there is a huge resentment among the residents, working labourers and workers around the said area. In the midst of the Corona pandemic, thousands of workers in the unorganized sector have become unemployed for the last one and a half years, which is a matter of concern. At the same time, Rakha Copper and Chaapdi Mines in Musabani block area under East Singhbhum district have been lying closed for the last two decades. I have been trying to make this mine operational for a long time. As a result of this effort, the then Chief Minister Shri Raghubar Das ji had provided 100 acres of land on lease to make the mines operational so that closed mines are operational and local youth may get employment. The aforementioned company's management conducted a Groundbreaking (Bhoomi Poojan) Ceremony in February 2019, which was attended by the then Chief Minister Shri Raghubar Das ji and all

the senior officials of the company. But the process of floating the tender for opening the mines has not been completed even after two and a half years by the HCL management due to which the situation remains the same. I, therefore, request the Central Government to expedite the process of commencing production and auctioning of Rakha Copper and Chapri Mines located in the Hindustan Copper Limited - Indian Copper Complex Plant in the Ghatsila Block of East Singhbhum District without any further delay.

(iv) Need to upgrade Post Office Passport Seva Kendra, Ajmer to a full-fledged Passport office

SHRI BHAGIRATH CHAUDHARY (AJMER): The Passport Seva Kendra at the Ajmer Divisional Headquarters post office has been providing its services continuously to the general public since March 4 2018. At present, all the four districts of Ajmer Division - Ajmer, Bhilwara, Nagaur, Tonk along with the business community, entrepreneurs, and students pursuing higher education in Pali and Rajsamand district and parliamentary constituency along with the general public are getting only partial benefits for passport services but keeping in view the present requirements, people availing the services of the said Passport Seva Kendra Ajmer are not being issued Tatkal passport and are not being given the PCC facility. Due to the absence of verifying competent officer, the overall benefits of other departmental services to all the desired classes are not being delivered. Currently, in the state of Rajasthan, under the jurisdiction of Regional Passport Officer (RPO). the passport office service centers with full passport services are operational only at four places – Jaipur, Jodhpur, Udaipur and Sikar. The work load of post office passport service centre operating at Ajmer is higher than the post office passport service centers operating at other district headquarters of the state. It is, therefore, my humble request to the Hon. Minister of External Affairs that the existing Passport Seva Kendra at the Ajmer (Rajasthan) region headquarters be upgraded to a full-fledged Passport Seva Kendra under the departmental work plans for the upcoming budget 2023-24. By

issuing the necessary departmental approval for this upgradation, along with the Ajmer parliamentary constituency, the residents of the Bhilwara, Nagaur, Tonk, Pali, and Rajsamand parliamentary constituencies can also avail the comprehensive and appropriate benefits of the said Passport Seva Kendra in Ajmer.

(v) Need to provide dwelling units to transgender people under Pradhan Mantri Awas Yojana.

SHRI VINOD KUMAR SONKAR (KAUSHAMBI): The Government should arrange permanent accommodation for transgenders under the Pradhan Mantri Awas Yojana (Urban) and PMAY (Rural). The social stigma often associated with their gender identity makes it difficult for transgender individuals to buy or rent homes in good neighborhoods. Therefore, this scheme will be helpful for them to lead a respectable and dignified life. We often hear about shelter homes or hostels for marginalized communities, but there is a need for a permanent and dedicated housing solution for transgender individuals. This would enable them to be homeowners, landlords, and lead a dignified life. Allocation of remaining funds from the Prime Minister's Housing Scheme (PMAY) and other sources could be made to provide dedicated housing facilities for the transgender community.

(vi) Regarding plight of labourers of Bihar working in Tajikistan

[English]

SHRI RAJIV PRATAP RUDY (SARAN): Several media reports have brought out that many labourers from Bihar have been trapped in Tajikistan, bound in contractual work, under appalling work conditions. As per information available in the media, these labourers are contract workers in Tajikistan who have been subjected to acutely deplorable living conditions. The contract of the workers is with an Indian placement company which is affiliated with a Tajikistan-based company. The company in which they are affiliated with has unilaterally increased their working duration to 14 hours per day without any commensurate increase in wages. Additionally, the labourers have also claimed that they are provided with inadequate and often unsafe and contaminated food. Many of these labourers have fallen ill and are unfit to continue work. Some estimates say that there are close to 50 labourers from Bihar currently waiting to be rescued but in the absence of reliable information the numbers could be much more. I request the Government to provide detailed information on the exact number of labourers from Bihar trapped in Tajikistan, their name and home district. I also request that they may be rescued and transported back home safely at the earliest.

(vii) Need to accord the status of Martyr (Shaheed) to the armed forces who lay down their lives in the line of duty

[Translation]

SHRIMATI RANJEETA KOLI (BHARATPUR): Lakhs of soldiers of the country including my Lok Sabha constituency Bharatpur, are serving the country by working in the Army and Armed Forces. Various armed forces or battalions are deployed for the security of the country's borders or the public. During times of heightened tension, the Army is consistently deployed, but soldiers from various armed forces are always stationed at border or sensitive areas for the security of the country. Many times these Armed Forces personnel die while protecting the country but they do not get the status of martyr. I request the Hon. Defence Minister that if such armed forces soldiers die while protecting the country or the common people, they should be given the status of martyr, it would be very kind of you.

(viii) Need to increase beds and ventilators for patients in Trauma Centre, AIIMS, Raipur in Chhattisgarh

SHRI CHUNNILAL SAHU (MAHASHMUND): The patients are returned by the hospital administration stating shortage of beds and ventilators in AIIMS hospital operated in Raipur in the State of Chhattisgarh. Due to which the poor are forced to go to private hospitals. Due to the high amount of money charged there, the people of Chhattisgarh are facing financial troubles. The poor patients who cannot afford the medical treatments are even losing their lives. To deal with such a critical situation, there is an urgent need to increase the number of beds and ventilators in the Trauma Centre of Raipur AIIMS hospital so that the problem can be resolved. So, it is again requested to the Hon. Minister to take cognizance of the matter and conduct a departmental inquiry and direct the Department to address the shortage of beds and ventilators in the Trauma Centre of Raipur AIIMS hospital at the earliest.

(ix) Regarding setting up potato-based food processing industries and taking steps for export of potato in Misrikh Parliamentary Constituency

SHRI ASHOK KUMAR RAWAT (MISRIKH): In my parliamentary constituency Mishrikh, which includes Bilhaur assembly constituency, Kanpur Nagar district, and its adjoining areas, including Kannauj and Farrukhabad districts, there is significant production of potatoes. This crop serves as the sole livelihood support for the farmers in this region.

At present, potatoes are being sold at half the cost, causing significant distress to farmers in the region as they are not getting profitable prices for their produce leading to economic hardship.

I, therefore, request the Government to establish potato-based food processing industries in the area between Araul and Gangapur, along with exploring potential steps for potato exports. This would ensure that potato farmers in the region get a remunerative price for their produce.

(x) Regarding implementation of Reclamation of Problem Soils (RPS), a sub scheme of the Rashtraiya Krishi Vikas Yojana (RKVY)

[English]

SUSHRI SUNITA DUGGAL (SIRSA): I would like to draw your attention to a major issue concerning the future of farmers in my Parliamentary Constituency where the twin problem of soil salinity and water logging in major parts is creating challenges for farmers in the region. These soils occur mainly in northern parts of Sirsa district of Haryana i.e. Odhan, Baragudha and Sirsa blocks and parts of Dabwali, Nathusari Chopta and Rania blocks. The extent of salinity in a waterlogged area is 35 to 40 deci Siemens per meter (dS/m) against the normal limit of 2 dS/m. The Government is implementing Reclamation of Problem Soils (RPS) as a sub-scheme of Rashtriya Krishi Vikas Yojana (RKVY) since 2016-17 for development of problem soils on pilot basis in 15 States to bring such land under cultivation. Indian Council of Agricultural Research (ICAR) has developed technologies for reclamation of bad soils which have been found to be effective strategies in managing sodic as well as saline soil of arid regions. I, therefore, urge upon the Government to increase the aid, both financial and technical, to Haryana including my Parliamentary Constituency of Sirsa. It is necessary to reclaim thousands of acres of land which is imperative for food security of people.

**(xi) Need to declare and develop places of religious
Importance in Gadchiroli-Chimur Parliamentary
Constituency as tourist places**

[Translation]

SHRI ASHOK MAHADEORAO NETE (GADCHIROLI-CHIMUR): The Markanda Devasthan temple in Taluka Chamorshi, which falls under the Gadchiroli-Chimur parliamentary constituency of Maharashtra state, is an important religious site. It is also popularly known as the Kashi Devasthan temple. This religious place holds great importance, and the holy river Venuganga passes from near the temple. Situated on the banks of the Venganga river, the Holy Markanda (Dev) has the Hemadpanti temple of Lord Shankar ji, which is sacred by the meditation of the Markandeya sage. This place is also known as Kashi of Vidarbha. A large number of devotees come here not only from the state of Maharashtra but also from other parts of the country and the number of devotees coming here on Mahashivratri festival is around 15-20 lakh. The importance of this religious place is also mentioned in the Puranas. But there is a huge shortage of basic amenities for the devotees here.

Within my Gadchiroli-Chimur parliamentary constituency lies Lingojanga in Kachargaon, Taluka Salekasa, Gondia district. Here lies a significant and ancient cave temple dedicated to the deity of the tribal people. It is a very significant religious place of the tribals of the country and is located in a hilly area. During the special festival held here every February, the number of tribal devotees visiting the ancient cave temple

reaches to range of 40to 50thousand..

Similarly, there is a sacred pilgrimage site of Ramdegi in Chimur tehsil of Chandrapur district. There is a temple of Lord Ram here. Here, in the month of Pausha (January) there is a pilgrimage and a large number of devotees from surrounding areas participate in the holy pilgrimage.

I, therefore, request the Central Government to include all the above-mentioned religious sites, located in tribal majority areas, in the list of Central Tourism, considering their significance. Efforts should be made to develop them as tourist destinations, beautify them, carry out road repairs, strengthen and concrete pathways, construct toilets, dharamshalas/cultural buildings, and allocate funds for the development of tribal arts and crafts, as well as to provide drinking water facilities.

(xii) Regarding payment of compensation to farmers for their land having landmines in border areas of Jammu Parliamentary Constituency

SHRI JUGAL KISHORE SHARMA (JAMMU): I would like to draw the attention of the Government to those border places near my parliamentary constituency Jammu where mines were placed on fertile land during the Kargil war. But even after 23 years, mines are still laid there. Due to this, the farmers cannot even go there and thinking of farming is a farfetched thought. What sin have those farmers committed that they have not received any compensation for their land until today? The only means of living for those farmers was agriculture, now those farmers are not even able to provide for their families. They have reached the point of starvation; the farmers who used to cultivate that land have become unemployed. I would like to request the Government to compensate those farmers as soon as possible, in whose land the mines have been laid and to remove the mines from their land so that the farmers there may utilize that barren land.

(xiii) Need to correct the spelling of 'Dhangadh' as 'Dhangar' in the OBC list in Maharashtra

SHRI RANJITSINGH NAIK NIMBALKAR (MADHA): Dhangar tribe is a nomadic shepherd tribe present in several states namely – Maharashtra, Karnataka, Goa, Madhya Pradesh and Uttar Pradesh in the country. This tribe is present in large numbers in Maharashtra and mainly in Marathwada region. This tribe is socially, economically and educationally extremely backward .

The tribe has been recognized as a Scheduled Tribe across the country but due to typing error in the list of Scheduled Tribes of Maharashtra, the name of this tribe has typed as 'Dhangadh' instead of 'Dhangar' and currently the tribe is mentioned as 'Dhangadh' in the list of Scheduled Tribes of Maharashtra at Serial Number 36. The reality is that, on one hand, there is no tribe named as Dhangadh in Maharashtra and on the other hand, one crore people of Dhangar tribe of Maharashtra are deprived of the Government facilities available to the Scheduled Tribes due to typing mistake for the last 70 years.

I kindly request that a notification be issued for the replacement of the term 'Dhangar' with 'Dhangadh' at Serial No. 36 in the Scheduled Tribe list of Maharashtra at the earliest. This adjustment is imperative to ensure justice for the marginalized and disadvantaged 'Dhangar' community since ages, enabling them to avail all benefits associated with Scheduled Tribe status, including the issuance of relevant certificates.

(xiv) Regarding mekedatu Project in Tamil Nadu

[English]

SHRI D.M. KATHIR ANAND (VELLORE): The proposed Mokedatu project would impound and divert the first component of uncontrolled flows due to Tamil Nadu, i.e. the flows coming in river Cauvery from the uncontrolled catchment of Kabini sub-basin downstream of Kabini reservoir, the catchment of mainstream of Cauvery river below Krishnarajasahara, uncontrolled flows from Simsha, Arkavathy and Suvernavathy sub-basins and various other small streams. Therefore, the implementation of Mokedatu project would certainly affect the interests of Tamil Nadu's farming community. While the drawal of water from the river for drinking water usage in Bengaluru Metropolitan City has been permitted by the Hon'ble Court, citing that as the reason for constructing such a major reservoir at Mokedatu, which is too far away from Bengaluru Metropolitan area does not sound valid. Further, when Karnataka already has adequate infrastructure for drawing drinking water to meet the demand of Bengaluru Metropolitan area even now, the justification of the need for a reservoir with a storage capacity of 67.16 TMC to utilize 4.75 TMC as drinking water is not at all acceptable. This would definitely jeopardize the availability of water to Tamil Nadu. Therefore, I urge upon the Union Government to intervene in this crucial issue and instruct the Karnataka Government not to pursue the Mokedatu project.

(xv) Need to withhold the launch of Initial Public Offer (IPO) of the LIC

SHRIMATI VANGA GEETHA VISWANATH (KAKINADA): LIC employees and agents have been staging demonstrations across the country against the Central Government's move to disinvest a 5% stake in the Company and come out with an Initial Public Offer (IPO). While the Government claims it is not looking to privatise LIC and will continue to hold a controlling stake in LIC, we have seen national public sector banks follow the same pathway to privatisation. The IPO comes at a time of tightening of markets globally, with many IPOs of Indian companies underperforming in the market. Moreover, this month, Foreign Portfolio Investors (FPIs) have pulled out Rs. 38,000 crore from India. This is the highest sell-off in 22 months— before this the largest monthly outflows were recorded at the beginning of the pandemic during March 2020. In this light we request the Central Government to indefinitely put-off the IPO and allow the markets to recalibrate to the new geopolitical pressures. In the meanwhile, the Ministry of Finance can conduct thorough consultations with management, staff, agents and policyholders to take a decision on its future course.

(xvi) Regarding construction of road along the Sealdah-Diamond Harbour railway line

SHRIMATI PRATIMA MONDAL (JAYNAGAR): Road connectivity is one of the key components in ensuring development of an area. Not just development, it is essential for safety purpose as well. The condition of the road along the stations Dhamua, Radhanagar and Magrahat in the Sealdah-Diamond Harbour Line is disastrous. The said road is 10 km in length and is situated on the right side of the rail line from Dhamua to Magrahat. These areas fall under my Parliamentary Constituency and people have been approaching me to improve the condition of the said road. Thus, I would request the Hon'ble Minister to direct the Railway authorities to take up this issue and get a proper road constructed and include it under Rail Maintenance Mapping. It is extremely essential to get the road constructed for the people.

(xvii) Need to accord approval to the proposal for construction of roads under the Pradhan Mantri Gram Sadak Yojana in Maval Parliamentary Constituency

[Translation]

SHRI SHRIRANG APPA BARNE (MAVAL): The construction of roads in the rural areas under the Pradhan Mantri Gramin Sadak Yojana, is carried out. Through this the people of rural areas get good roads to travel. In my constituency Maval (Maharashtra), have two districts called Pune and Raigarh. Proposals for construction of about 38 km of road in Raigarh under Pradhan Mantri Gramin Sadak Yojana have been sent on November 2021. This includes several roads such as the Neral Borle to Amaroli Diksal Road and from Kalamb to Pasarne. Additionally, there are many roads in Khalapur, including State Highway 104 to Pod Nigdoli Nagnanade, Kalote Khandeshwarwadi, and Panvel. In addition, proposals covering approximately 15 kilometers from Thakurshahi, Mundavare, and Jadhavwadi to the taluka border under Maval in Pune district were submitted in December 2021. Despite the four times discussion and the changes implemented as per the discussions, these proposals are it is and no final decision has been taken on them. Along with this, the works which have been done under Pradhan Mantri Gramin Sadak Yojana in the past are not quality-based. In spite of the funds being allotted to contractors for maintenance in the tender clause, the contractors do not carry out maintenance work. This matter needs to be looked into. I, therefore, request the Government to approve the proposals under Pradhan Mantri Gramin

Sadak Yojana- 3 for Karjat, Khalapur, Panvel, and Uran falling under Maval and Raigarh districts in my parliamentary constituency at the earliest.

(xviii) Need to include Gopalganj district, Bihar under the scheme for regeneration of traditional Industries

DR. ALOK KUMAR SUMAN (GOPALGANJ): I would like to draw the attention of the Government towards the Centrally Sponsored Scheme - Scheme of Fund for Regeneration of Traditional Industries (SFURTI). It is a plan to collectively organize artisans from traditional areas to produce value-added traditional products, thereby enabling them to get increased and sustainable income. The artisans are provided financial assistance under this scheme. In addition, traditional artisans are assisted for procurement of new machinery and raw materials, construction of Common Facility Centres (CFCs), training, introductory tours, design and marketing interventions etc. There is lack of basic facilities in my Parliamentary Constituency Gopalganj District of Bihar and it is crucial to provide financial assistance to traditional artisans. With the Scheme of Fund (Nidhi Yojna) for Regeneration of Traditional Industries' (SFURTI), the provision of new machinery and raw materials to traditional artisans will definitely lead to development of rural areas in district Gopalganj of Bihar. I, therefore, request the Hon. Minister of Micro, Small and Medium Enterprises to cover district Gopalganj of Bihar under the Scheme of Fund for Regeneration of Traditional Industries (SFURTI) for provision of latest technologies and facilities to traditional artisans.

(xix) Regarding replacement of feeble power transmission lines and installation of transformers of adequate power in Amroha, Uttar Pradesh

KUNWAR DANISH ALI (AMROHA): Electric wires and poles are in a dilapidated condition in the city as well as in the villages in my Parliamentary Constituency Amroha. Their maintenance and repair work are never undertaken properly and as a result, the old wires and tilted poles fall during the thunderstorms. The department often somehow connects electricity by in a way that always leads to faults and disruptions in the supply, causing significant inconvenience to the public. It is not being possible to repair the electrical system due to the old wires as per the requirement. Due to these hanging wires, the sugarcane and wheat crops of the farmers are burnt every year. Due to acute shortage of transformers and low capacity transformers at many places the problem of load shedding persists here and the electric sub-centers are also not functioning properly. I, therefore, request the Government to direct the concerned department to immediately replace all the bad wires in the area and to lay underground power lines for the safety of people and their belongings and to have the transformers installed as per the needed capacity.

(xx) Regarding implementation of Post-Matric Scholarships Scheme for the students belonging to the Scheduled castes in Bihar

SHRI PRINCE RAJ (SAMASTIPUR): According to the guidelines of the Post Matric Scholarship for SC sponsored by the Central Government in 2021, it is needed to make payment of Total Tuition Fee and Other Compulsory Fees for students belonging to SC category with an annual income of less than Rs. 2.5lakhs for studies above the tenth standard, in a ratio of (60:40) between the Central and State Governments.

But the Bihar Government's refusal to follow this guideline has made the future of lakhs of economically weaker SC students dark.

Currently, the Government of Bihar, Department of SC/ST Welfare, vide Resolution No. -4061, dated 16/05/2016, is providing students with a maximum scholarship amount of Rs. 90thousand, which is inconsistent with the spirit of the PMS-SC guidelines 2021. The Bihar government in its reply to PIL filed in this regard in the Patna High Court has said that the Centre's scheme cannot be implemented in Bihar due to shortage of funds.

I demand from the Central Government that the PMS SC scheme should be implemented Point to Point so that lakhs of SC students do not have to be deprived of higher education due to lack of funds.

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[Translation]

HON. CHAIRPERSON: Hon. Members, let some business be done in the House. You all please go back to your respective seats.

... (Interruptions)

HON. CHAIRPERSON: All matters will be discussed. Please sit down.

... (Interruptions)

HON. CHAIRPERSON: Respect of Parliament and the Chair must be acceptable to all. Contempt of Parliament and the Chair is not allowed to any Hon. Member. All of you, please go back to your seats .

... (Interruptions)

Hon. CHAIRPERSON: The House is adjourned till Eleven A.M. tomorrow, Tuesday, the 14th March, 2023.

14.11 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on
Tuesday, March 14, 2023/ Phalguna 23, 1944 (Saka)*

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